

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.42374 of 2025

Arising Out of PS. Case No.-7 Year-2023 Thana- NATIONAL HIGHWAY District-
Samastipur

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Md. Arman S/o Md. Equbal R/o Village- Kasbe Aahar, P.S.- Tajpur, District-
Samastipur Petitioner/s

Versus

The State of Bihar Opposite Party/s

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Appearance :

For the Petitioner/s : Mr. Md Shamshad Alam, Advocate

For the Opposite Party/s : Mr. Ram Sevak Choudhary, APP

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CORAM: HONOURABLE MR. JUSTICE ASHOK KUMAR PANDEY
ORAL ORDER

8 18-05-2026 Heard learned counsel for the petitioner and learned
APP for the State.

2. The petitioner has prayed for bail in connection
with N.H. Bangra P.S. Case No.07 of 2023 registered for the
offence punishable under Section 392 of the Indian Penal Code.

3. The case of the prosecution, in short, is that, three
unknown miscreants on a bike intercepted the informant in the
way and on point of gun, robbed the bike of the informant
bearing registration no. BR331P 2306.

4. Learned counsel appearing on behalf of the
petitioner has submitted that the FIR was lodged against
unknown miscreants. During course of investigation one of the
co-accused Sudhanshu Kumar was apprehended and he has
given his confessional statement. The name of this petitioner has
surfaced in the confessional statement of Sudhanshu Kumar.



Save and expect the confessional statement, there is nothing against the petitioner. No recovery has been made from the possession of the petitioner. The petitioner is in judicial custody since 06.02.2024.

5. The application for bail is opposed by learned APP for the State. He has submitted that the petitioner is having criminal antecedent of 12 cases.

6. Having heard learned counsel for the parties and considering the facts and circumstances of the case, this Court is inclined to enlarge the petitioner on bail *with the condition that the petitioner shall cooperate in the trial; shall appear in the learned trial court, whenever required and shall mark his weekly attendance at Tajpur P.S.*

7. The above named petitioner is directed to be enlarged on bail on furnishing bail bond of Rs. 10,000/- (Rs. ten thousand only) with two sureties of the like amount each to the satisfaction of the court of learned J.M.F.C., Samastipur in connection with N.H. Bangra P.S. Case No.07 of 2023.

(Ashok Kumar Pandey, J)

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